

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:3098

ANSWERED ON:12.12.2012

AMENDMENT IN CYBER LAWS

Dubey Shri Nishikant ;Gandhi Shri Feroze Varun;Swamygowda Shri N Cheluvarama Swamy

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is a need to amend Information Technology Act, the Indian Penal Code and the Indian Evidence Act suitably in accordance with the more established cyber laws in developed countries;
- (b) if so, the details thereof and the action taken/proposed to be taken by the Government in this regard;
- (c) whether the cyber crime against women and children are rising in the country;
- (d) if so, the details thereof;
- (e) whether there is an urgent need to have a women police wing in the cyber crime cells; and
- (f) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) and (b): The Information Technology Act 2000 has been amended by the Information Technology (Amendment) Act, 2008 w.e.f. 27.10.2009. The amendment includes the provisions of Indian Penal Code and Indian Evidence Act and the Act is a comprehensive law at par with established cyber laws in developed countries.

(c) and (d): No specific data of cyber crime against women and children are maintained. However, as per the data available with National Crimes Record Bureau, the number of cases registered under the Information Technology Act, 2000 for obscene publication/transmission in electronic form were 139, 328 and 496 during the years 2009, 2010 and 2012, thereby showing a rising trend.

(e): There is no such proposal with the Government.

(f): Does not arise.